

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1077 of 2020

In the matter of:

Ms. Rajalakshmi Vardarajan, Resolution ProfessionalAppellant
of Arudaavis Labs Pvt. Ltd.

Vs.

Mr. G. Dhananjaya NaiduRespondent

Present:

Appellant:	Ms. Anjali Sharma, Advocate.
	Ms. Rajalakshmi (in person)
Respondent:	Mr. B. Dhanaraj, Mr. G. Ananda Selyam, Advocates.

ORDER

(Through Virtual Mode)

16.12.2020: The issue raised in this appeal is that the Corporate Debtor being in actual physical possession of land, same cannot be recovered by owner/ lessor while Moratorium is in effect.

Issue notice upon Respondent. Notice on behalf of Respondent is waived and accepted by Mr. B. Dhanaraj, Advocate. No further notice need be issued to him. Reply affidavit may be filed by the Respondent within 10 days. Rejoinder, if any, be filed within 10 days thereof.

Written submissions not exceeding three pages may also be filed by the parties along with the pleadings.

Contd/-...

List the appeal on 18th January, 2021.

Meanwhile, as an ad-interim, the impugned order shall stay till next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

AR/g